

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

RA/M.A./O.A./T.A./ 115 198 1990

Dinesh M. Thakor. **Applicant (s).**

Mr. R.V. Deshmukh Adv. for the
Petitioner (s).

Versus

Union of India v. ans. Respondent (s).

Am. _____ Adv. for the Respondent (s).

SR NO.	DATE.	ORDERS.
		<p>Payment off (Copy is sealed to other side)</p>

O.A./115/90

1

CORAM : Hon'ble Mr. G.S. Nair .. Vice Chairman

Hon'ble Mr. M.M. Singh .. Administrative Member

23.3.1990

Adjourned at the request of counsel of the applicant.

M. M. S.

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(M M Singh)
Administrative Member

(G S Nair)
Vice Chairman

*Mogera

Coram: Hon'ble Mr. N. Dharmadan : Judicial Member
Hon'ble Mr. M. M. Singh : Administrative Member

18/04/1990

We have heard the learned counsel ~~to~~ ^{of} the applicant as also the counsel appearing for the respondents.

The applicant's plea is that he joined the services of the Railways on 21.5.1980 as daily wager cleaner. He ^{from him by} worked in that project. Thereafter from 3.12.1980 for some time he also worked as Daily wager cleaner under Sr. Electrical Forman Construction (SEFC), Rajkot. He has also been granted temporary status. He further stated that the respondents have failed to grant the consolidated sum of Rs. 7000/- towards arrears of salary to the applicant which was given to persons similarly placed like ^{as} the applicant and he is also eligible ^{for the same} ~~for the same~~.

Accordingly, he submitted that the representations before the respondents for getting similar benefit which ^{was} already been granted to the persons who are working along with the applicant. It is admitted by the learned counsel of the applicant that these representations are pending. Hence we feel that this application can be disposed of with the following direction in the interest of justice.

Accordingly we direct the fourth respondent before whom the applicant has submitted the representations to consider and dispose of the same, in accordance with law taking into consideration the contentions of the applicant in this case, within a period of three months from the date of receipt of a copy of this judgment.

There will be no order as to costs.

M. M. Singh

(M. M. Singh)
Administrative Member

N. Dharmadan
Judicial Member

Coram:

Hon'ble Mr. N. Dharmadan : Judicial Member
Hon'ble Mr. M. M. Singh : Administrative Member18/04/1990

We have heard the learned counsel ^{of} to the applicant as also the counsel appearing for the respondents.

The applicant's plea is that he joined the services of the Railways on 21.5.1980 as daily wager cleaner. He worked in that project, ^{for sometime.} Thereafter from 3.12.1980 for some time he also worked as Daily wager cleaner under Sr. Electrical Forman Construction (SEFC), Rajkot. He has also been granted temporary status. He further stated that the respondents have failed to grant ^{the} consolidated sum of Rs. 7000/- towards arrears of salary to the applicant which was given to persons similarly placed like the applicant and ^{to which} he is also eligible, ^{for the same.} Accordingly, he submitted that the representations before the respondents for getting similar benefit which was already been granted to the persons who are working along with the applicant. It is admitted by the learned counsel of the applicant that these representations are pending. Hence we feel that this application can be disposed of with the following direction in the interest of justice.

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There will be no order as to costs.



(M. M. Singh)
Administrative Member

(N. Dharmadan)
Judicial Member

M.A. Stamp No.137/90

in

O.A./115/90

(2)

Present: D.B.Rana proxy counsel for the applicant
Counsel for the respondents

26/6/1990

that
It is stated by the learned counsel for the applicant/
since the O.A. has been disposed of, the present M.A. Stamp
No.137/90 for condonation of delay be dismissed as having
become infructuous. We order accordingly.

M. M. Singh
(M.M. Singh)
Administrative Member

(S.N. Jain) 26/6/1990
Judicial Member

a.a.b.